

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 87408 of 2019

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-317-2016-17 dated 12.01.20170 passed by Commissioner (Appeals), Pune Appeal –II (GOA))

Alumayer India Pvt. Ltd.

1000 Rupa Solitaire Building Mellenium
Business Park Building No.A-1,
Sector – 1, Ghansoli, Navi Mumbai,
Maharashtra - 400 710.

.....Appellant

VERSUS

Commissioner of Customs, Goa

ICE House, EDC Complex, Patto Plaza
Goa – 403 001.

.....Respondent

Appearance:

None for the Appellant

Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85859/2021

Date of Hearing: 15.03.2021

Date of Decision: 15.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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